

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SHAH HOUSECON PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE DEBTOR	SHAH HOUSECON PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/03/2001
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar Of Companies, Mumbai, Maharashtra
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U45102MH2001PTC131226
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Office No 1 & 2, 8 th Floor, Shah Trade Centre, Rani Sati Marg, Malad (East) Mumbai-400097
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	19 July 2022 (Certified copy of the order received on 08 Aug 2022)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14 Jan 2023 (Being 180 Days from Insolvency Commencement Date)
8.	NAME AND THE REGN NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME: Mr. Kunal Jayant Waje REGN NO.: IBBI/IPA-001/IP-P02472/2021-2022/13815
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	Reg. Address: Plot no. 26, Snehal Bunglow, Gokulwadi ,Shrirang Nagar, Gangapur Road,Near Rathi-Amrai, Nashik, Maharashtra Email: shplmum2022@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Reg. Address: Plot no. 26, Snehal Bunglow, Gokulwadi ,Shrirang Nagar, Gangapur Road,Near Rathi-Amrai, Nashik, Maharashtra Email: shplmum2022@gmail.com
11.	LAST DATE OF SUBMISSION OF CLAIMS	21 st August 2022
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Home Buyers
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	1. Anish Gupta IBBI/IPA002/IP-N00285/2017-2018/10843 2. Vaishali Arun Patrikar IBBI/IPA-002/IP-N00812/2019-2020/12566 3. Dipti Amit Thite IBBI/IPA-002/IP-N01087/2021-2022/13629
14.	a. RELEVANT FORMS AND b. DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) www.ibbi.gov.in/downloadingform.html (b) https://ibbi.gov.in/en/ips-register/registered-ips

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate

insolvency resolution process of **SHAH HOUSECON PRIVATE LIMITED** on **19th JULY 2022**.

The creditors of **SHAH HOUSECON PRIVATE LIMITED** are hereby called upon to submit their claims with proof **on or before 21st AUGUST 2022** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website www.ibbi.gov.in. Submission of false or misleading proofs of claim shall attract penalties.

Date: **11 August 2022**

Place: **MUMBAI**



Kunal

Sd/-

(KUNAL JAYANT WAJE)

Interim Resolution Professional
SHAH HOUSECON PRIVATE LIMITED

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